

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD**

**Review Application No.32 of 1998  
In  
Original Application No. 988 of 1994**

Allahabad this the 13<sup>th</sup> day of January, 2006

**Hon. Mr. D.R. Tiwari, Member (A)**

Union of India and others

**Review Applicants**

**Versus**

S.N. Srivastava

**Respondent**

**O R D E R (Oral)**

**By D.R. Tiwari, Member A**

This review application has been filed to review the order passed by the Tribunal on 27.11.1997 in O.A. No.988 of 1994.

2. Counsel for the review applicants has submitted that the Court fell in error while deciding the O.A. No.988 of 1994 because the department has already made the payment. He also further submitted that whatever was due i.e. 7% of the interest, has already been calculated and paid to the applicant. Counsel for the respondent in the present review application has submitted that whatever points have been raised, have already been deliberated upon and considered by the Court, which is evident from paragraph no.6 of the Judgment. Be that as it may, it is settled preposition that in review no re-argument is allowed and it is not an appeal in disguise. However, the contention of review applicant that the applicant (in the O.A.) has already been paid 7% interest can be taken into account while paying 12% interest, as directed

*D.R. Tiwari*

by the Court. The exercise of payment may be completed within a period of six months from the date of communication of this order. With this observation, the Review Application stands disposed of.

*D.R. Tiwari*  
( D.R. Tiwari )  
Admn. Member

/M.M./